

ATTENDANCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.12.2020 AT 10:30 THROUGH VIDEO CONFERENCING.

NAME OF THE COMPANY : M/S MAA AMBE TECKNO COM INDUSTRIES LTD. & ORS. V/S ROC

SECTION : 441 OF COMPANIES ACT, 2013

PRESENT : HON'BLE MR. JUSTICE (RETD.) RAJESH DAYAL KHARE, MEMBER (J)

**COUNSEL FOR APPLICANT : SH. UDAI CHANDANI, ADV.
COUNSEL FOR ROC : SH. PRADEEP SINGH SISODIA, CGSC.**

CA NO. 516/ALD/2019

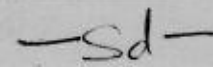
The matter was taken up today through Video Conferencing.

Heard Sh. Udai Chandani, Advocate for the Applicant and Sh. Pradeep Singh Sisodia, CGSC for the ROC through Video Conferencing.

Perusal to the earlier order of this Court shows that time was granted to the CGSC for the ROC for filing their Reply, but the same has not yet been filed.

As prayed, four weeks' further time is granted to the CGSC for the ROC for filing the Reply.

Accordingly, put up on 22nd March, 2021 before the Regular court/ through Video Conferencing, by which time learned CGSC for the ROC shall file their reply, failing which appropriate order shall be passed in accordance with law.



Dated : 21.12.2020

**JUSTICE RAJESH DAYAL KHARE
(MEMBER JUDICIAL)**